

CCPA : 20/97
(O.A.No.: 637/96)

01/12.03.97

On the request made on behalf of the counsel for the applicant, the case is adjourned to 15.5.97 for hearing on contempt.

SKJ

M.J.G.
(S.R. Adige)
Member (A)

V.N.M.
(V.N. Mehrotra)
Vice-Chairman

02/15.05.97

List on 01.08.1997 for hearing on contempt.

SKJ

V.N.M.
(V.N. Mehrotra)
Vice-Chairman

3/1.8.97

List it on 22.9.97 for hearing on contempt.

SKS

V.N.M.
(V.N. Mehrotra)
Vice-Chairman

4

22.9.97

C?

Since Bench is not available, list it on 26.11.97 for hearing on contempt.

V.K.S.
(V.K. Srivastava)
Deputy Registrar

5/26.11.97

Shri M. Kumar, learned counsel for the applicant.

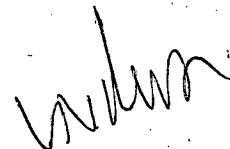
Heard the learned counsel for the applicant.

The CCPA has been filed with a prayer that a ~~show cause notice~~ be issued for ~~disobedience to the direction issued in~~ vide O.A. 337/96, ~~order dated 13.12.96~~ to the Respondents 1 & 2 passed by this ~~Bench~~ to consider the candidature of the applicant for appointment to the post of EDSPM along with other eligible candidates. The learned counsel for the applicant argues that this order has not been complied with by the Respondents concerned and a third person has been appointed as E.D.S.P.M.

2. We have considered the arguments by the learned counsel for the applicant and also perused the assertions made by the applicant in the CCPA. We do not find anything in the application which could show that the Respondents have not considered the candidature of the applicant and have disregarded the direction issued by this Bench.

There was no bar against the appointment of a third person as EDSPM, in case that candidate was found to be a better candidate. In the circumstances, the CCPA has no force and it is rejected.


(S. Das Gupta)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

SKS